

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**LOK SABHA**  
**UNSTARRED QUESTION NO. 1434**  
TO BE ANSWERED ON 03.05.2016

**Forest Rights Act**

1434. SHRI VIRENDER KASHYAP:

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state :

- (a) whether the Government has any proposal to amend the Forest Rights Act, 2006 to include Shamshanghat and Gausadan in Section 3(2) of the said Act;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

**ANSWER**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE  
(SHRI PRAKASH JAVADEKAR)

- (a) & (b) No, Sir. Forest Rights Act, 2006 is in the domain of Ministry of Tribal Affairs. However as per Ministry of Tribal Affairs, there is currently no proposal to amend the Act to include Shamshanghat and Gausadan in Section 3(2).
- (c) The Forest Rights Act, 2006 is for recognizing and vesting pre-existing rights on forests for Scheduled Tribes (STs) and Other Traditional Forest Dwellers (OTFDs).

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